

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F": NEW DELHI**

**BEFORE  
SHRI SAKTIJIT DEY, JUDICIAL MEMBER  
AND  
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER**

ITA No.3197/Del/2019  
Asstt. Year : 2010-11

Premnath Credit & Investment Corporation Ltd. 8A/12, GF, WEA, Karol Bagh, New Delhi – 110 005 PAN AADCP9841N (Appellant)	Vs.	ITO, Ward 20(4) New Delhi.          (Respondent)
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Assessee by:	None
Department by :	Shri Mrinal Kumar Das, Sr. DR
Date of Hearing	16.09.2022
Date of pronouncement	16.09.2022

**ORDER**

**PER SAKTIJIT DEY, JM:-**

This is an appeal by the assessee against order dated 13.02.2019 of learned Commissioner of Income Tax (Appeals)-7, New Delhi, for the assessment year 2010-11.

2. When the appeal was called for hearing, none appeared for the assessee. However, assessee has furnished letter dated 17<sup>th</sup> June, 2022 seeking withdrawal of the appeal as the dispute arising in the appeal has been settled under the Vivad Se Vishwas

Scheme, 2020. Learned Departmental Representative (DR) did not object to assessee's request for withdrawal of the appeal.

3. We have heard learned Departmental Representative and perused the material on record. It is observed, accepting assessee's declaration filed under the Vivad Se Vishwas Scheme, 2020, the Designated Authority has issued Form No. 5. Thus, for all practical purposes, the dispute arising in the present appeal stands resolved. Therefore, accepting assessee's prayer, we permit withdrawal of the present appeal. Accordingly, appeal is dismissed as withdrawn.

4. In the result appeal is dismissed.

**Order pronounced in the open court at time of hearing  
itself i.e. on 16<sup>th</sup> September, 2022.**

**Sd/-**  
**(N.K. BILLAIYA)**  
**ACCOUNTANT MEMBER**  
Dated: 16/09/2022

**Sd/-**  
**(SAKTIJIT DEY)**  
**JUDICIAL MEMBER**

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR